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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha concurred in the recommendation of the Lok Sabha and agreed to leave being granted by the Lok Sabha to withdraw the Securities and Exchange Board of India Act, 1992 and passed the National Highways Authority of India (Amendment) Bill, 2012.

SECRETARY-GENERAL: Madam, I have to report the following messages from the Secretary-General of Rajya Sabha:

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 13th August, 2013 has passed the following motion:

MOTION

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"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to leave being granted by the Lok Sabha to withdraw the Bill further to amend the Securities and Exchange Board of India Act, 1992, which was passed by the Rajya Sabha on the 11th March, 2013 and laid on the Table of the Lok Sabha on the 12th March, 2013."

(ii) 'I am directed to inform the Lok Sabha that the National Highways Authority of India (Amendment) Bill, 2012, which was passed by the Lok Sabha at its sitting held on the 3rd September, 2012, has been passed by the Rajya Sabha at its sitting held on the 13th August, 2013, with the following amendments:-

ENACTING FORMULA

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1. That at page 1, line 1, ***for*** the word "Sixty-third", the word "Sixty –fourth" be ***substituted***.

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CLAUSE 1

2. That at page 1, line 3, ***for*** the figure "2012", the figure "2013" be ***substituted***.

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I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

2. Madam, I lay on the Table the National Highways Authority of India (Amendment) Bill, 2013 as returned by Rajya Sabha with amendments.

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